

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 2265 of 2020

Somay Pahariya @ Somai Pahariya.**Petitioner**
Versus
The State of Jharkhand.**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Aashish Kumar, Advocate
For the State : Mr. Birendra Burman, A.P.P.

04/26.6.2020 Heard the parties.

The petitioner is an accused in connection with Rajabhitha P.S. Case No. 25 of 2016, G.R. Case No. 1452 of 2016.

The husband of the informant was found murdered. It appears that the petitioner has been implicated merely on suspicion on the confessional statement of Sukara Pahariya, which finds place at para 54 of the case diary.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st class, Godda in connection with Rajabhitha P.S. Case No. 25 of 2016, G.R. Case No. 1452 of 2016.

(Rongon Mukhopadhyay, J)

Rakesh/-